

**Information relating to Jurisdiction of the different Courts in
Haridwar Judgeship**

Sl.No	Name of Courts	Jurisdiction		Remarks
		Territorial Jurisdiction	Pecuniary Jurisdiction	
1.	District & Sessions Judge. Haridwar	District of Haridwar	<ol style="list-style-type: none"> 1. All sessions Trials of Sessions Div. Haridwar 2. 135 Electricity Act 3. Civil Appeal Up to value of Rs. 5,00,000/- 4. S.C.C. Suits above 25000/- to 5,00,000/- 5. Exercise power as President , Motor Accident claim Tribunal. 6. Exercise power as President, DLSA Haridwar. 	Vide notification no. 2216910/VII-A-N-348-74 dated 27-2-76
2.	1 st Addl. District Judge Haridwar	District of Haridwar	<ol style="list-style-type: none"> 1. All sessions Trials of Sessions Div. Haridwar 2. Gangster Act 3. Civil Appeal Up to value of Rs. 5,00,000/- 4. S.C.C. Suits above 25000/- to 5,00,000 5. Exercise power as President , Motor Accident claim Tribunal. 6. All Civil & Criminal work transfered by the District Judge Haridwar. 	Vide notification no. 115/XXXVI(1)/2014-19Nya. Vi./2014 dt.06.05.2014
3.	2 nd Addl. District Judge Haridwar	District of Haridwar	<ol style="list-style-type: none"> 1. All sessions Trials of Sessions Div. Haridwar 2. NDPS Act 3. Civil Appeal Up to value of Rs. 5,00,000/- 4. S.C.C. Suits above 25000/- to 5,00,000 5. Exercise power as President , Motor Accident claim Tribunal. 6. All work transfer by the District Judge Haridwar. 	Vide notification no. 110/XXXVI(1)/2014-19Bha.Sa/2001 dt.06.05.2014
4.	3 rd Addl. District Judge Haridwar	District of Haridwar	<ol style="list-style-type: none"> 1. All sessions Trials of Sessions Div. Haridwar 2. SC/ST Act 3. Civil Appeal Up to value of Rs. 5,00,000/- 4. S.C.C. Suits above 25000/- to 5,00,000 5. Exercise power as President , Motor Accident claim Tribunal. 6. All work transfer by the District Judge Haridwar. 	
5.	4 th Addl. District Judge Haridwar	District of Haridwar	<ol style="list-style-type: none"> 1. All sessions Trials of Sessions Div. Haridwar 3. Civil Appeal Up to value of Rs. 5,00,000/- 4. S.C.C. Suits above 	

			25000/- to 5,00,000 5. Exercise power as President , Motor Accident claim Tribunal. 6. All work transfer by the District Judge Haridwar.	
6.	5 th Addl. District Judge Haridwar	District of Haridwar	1. All sessions Trials of Sessions Div. Haridwar 3. Civil Appeal Up to value of Rs. 5,00,000/- 4. S.C.C. Suits above 25000/- to 5,00,000 5. Exercise power as President , Motor Accident claim Tribunal. 6. All work transfer by the District Judge Haridwar.	
7.	Chief Judicial Magistrate Haridwar	District of Haridwar	1. All the Crl Cases & Complaint cases belong to Kotwali Haridwar, Kotwali Jwalapur, GRP Haridwar, RPF Haridwar, RPF Laksar. 2. All the Cases related SC/ST Act, MV Act, Arms Act, Shop Act, 138 NI Act, Excise Act, Economical Offence, Wild Life Act case, Weight & Measurement Act . 3. Transferred power of Crl.cases to all the magistrate court.	
8.	Addl. Chief Judicial Magistrate Haridwar	District of Haridwar	1. All the Crl Cases & Complaint cases belong Ranipur 2. All the Cases related SC/ST Act, MV Act, Arms Act, Shop Act, 138 NI Act, Excise Act, Wild Life Act case.	
9.	1 st Judicial Magistrate Haridwar	District of Haridwar	All the Crl Cases of Juvenile Board	Also exercise the power of judicial Magistrate Ist Class.
10.	2 nd Judicial Magistrate Haridwar	District of Haridwar	1.All the Crl Cases & Complaint cases belong Pathri 2. All the Cases related SC/ST Act, MV Act, Arms Act, 138 NI Act, Excise Act.	Also exercise the power of judicial Magistrate Ist Class.
11.	Civil Judge (Sr.Div.) Haridwar	District of Haridwar	Original Suit valuation-above 100000 S.C.C. Cases- 5000/- to 25000/- Cases related to Rent control Act & ESI	Also exercises the power of Prescribed Authority
12.	1 st Assl. Civil Judge (Sr.Div.) Haridwar	District of Haridwar	1.All the Crl Cases & Complaint cases belong Kankhal 2. All the Cases related SC/ST Act, MV Act, Arms Act, Shop Act, 138 NI Act, Excise Act. 3. Suit valuation- above 100000 S.C.C. Cases- 5000/- to 25000/-	

13	2 nd Addl. Civil Judge (Sr.Div.) Haridwar	District of Haridwar	Suit valuation- above 100000 S.C.C. Cases- 5000/- to 25000/-	
14	Civil Judge(Jr.Div) Haridwar	Tehsil- Haridwar	Suit valuation up to 1,00000/- S.C.C. suit up to 5000/- Cases related to Rent control Act under section 30(1)A UP Act 13/72	Also exercise the power of judicial Magistrate Ist Class.
15	1 st Addl. Civil Judge(Jr.Div) Haridwar	Tehsil- Haridwar	1.All the CrI Cases & Complaint cases belong Bhadrabad 2.Suit valuation up to 1,00000/- S.C.C. suit up to 5000/-	Also exercise the power of judicial Magistrate Ist Class.
16	2 nd Addl. Civil Judge(Jr.Div) Haridwar	Tehsil- Haridwar	1.All the CrI Cases & Complaint cases belong Shyampur 2.Suit valuation up to 1,00000/- S.C.C. suit up to 5000/-	Also exercise the power of judicial Magistrate Ist Class.

Information relating to Jurisdiction of the Outlying Court Roorkee in Haridwar Judgeship

Sl.No	Name of Courts	Jurisdiction		Remarks
		Territorial Jurisdiction	Pecuniary Jurisdiction	
1.	1 st Addl. District Judge Roorkee	District of Haridwar	1. All sessions Trials of Sessions Div. Haridwar 3. Civil Appeal Up to value of Rs. 5,00,000/- 4. S.C.C. Suits above 25000/- to 5,00,000 5. Exercise power as President , Motor Accident claim Tribunal. 6. All work transfer by the District Judge Haridwar.	
2.	2 nd Addl. District Judge Roorkee	District of Haridwar	1. All sessions Trials of Sessions Div. Haridwar 2. NDPS Act 3. Civil Appeal Up to value of Rs. 5,00,000/- 4. S.C.C. Suits above 25000/- to 5,00,000 5. Exercise power as President , Motor Accident claim Tribunal. 6. All work transfer by the District Judge Haridwar.	Vide notification no. 111/XXXVI(1)/2014-19Bha.Sa/2001 dt.06.05.2014
3.	Addl. Chief Judicial Magistrate Roorkee	District of Haridwar	1. All the CrI Cases & Complaint cases belong Kotwali Roorkee and Bhagwanpur 2. All the Cases related SC/ST Act, MV Act, Arms Act, Shop Act, 138 NI Act, Excise Act cases belong Kotwali Roorkee and Bhagwanpur	
4.	1 st Judicial Magistrate Roorkee	District of Haridwar	1. All the CrI Cases & Complaint cases belong Manglore and Buggawala. 2. All the Cases related SC/ST Act, MV Act, Arms Act, Shop Act, 138 NI Act, Excise Act cases belong Manglore and Buggawala.	Also exercise the power of judicial Magistrate Ist Class.
5.	Civil Judge (Sr.Div.) Roorkee	District of Haridwar	Original Suit valuation-above 100000 S.C.C. Cases- 5000/- to 25000/- Cases related to Rent control Act & ESI	Also exercises the power of Prescribed Authority
6.	1 st Assl. Civil Judge (Sr.Div.) Roorkee	District of Haridwar	Suit valuation- above 100000 S.C.C. Cases- 5000/- to 25000/-	
7.	Civil Judge(Jr.Div) Roorkee	Tehsil- Rorkee	Suit valuation up to 1,00000/- S.C.C. suit up to 5000/- Cases related to Rent control Act under	Also exercise the power of judicial Magistrate Ist Class.

			section 30(1)A UP Act 13/72	
8.	1 st Addl. Civil Judge(Jr.Div) Roorkee	Tehsil- Roorkee	<p>1.All the Crl Cases & Complaint cases belong Kotwali Gangnahr, Jabreda.</p> <p>2. All the Cases related SC/ST Act, MV Act, Arms Act, 138 NI Act cases belong Kotwali Gangnahr, Jabreda</p> <p>3.Suit valuation up to 1,00000/- S.C.C. suit up to 5000/-</p>	Also exercise the power of judicial Magistrate Ist Class.

Information relating to Jurisdiction of the Outlying Court Laksar in Haridwar Judgeship

Sl.No	Name of Courts	Jurisdiction		Remarks
		Territorial Jurisdiction	Pecuniary Jurisdiction	
1.	Addl. District Judge Laksar	District of Haridwar	1. All sessions Trials of Sessions Div. Haridwar 3. Civil Appeal Up to value of Rs. 5,00,000/- 4. S.C.C. Suits above 25000/- to 5,00,000 5. Exercise power as President , Motor Accident claim Tribunal. 6. All work transfer by the District Judge Haridwar.	Addl. District Judge Laksar
2.	Civil Judge (Sr.Div.)/ACJM Laksar	District of Haridwar	1. All the CrI Cases & Complaint cases belong Kotwali Laksar. 2. All the Cases related SC/ST Act, MV Act, Excise Act, Arms Act, 138 NI Act, Excise Act related Excise department Laksar, Shop Act, Nagarpanchayat Act, Foredt Act, EC Act & Local Act cases related Laksar Jurisdiction 3. Original Suit valuation-above 100000 S.C.C. Cases- 5000/- to 25000/- Cases related to Rent control Act & ESI	Also exercises the power of Prescribed Authority
3.	Civil Judge (Jr.Div.) Laksar	District of Haridwar	1. All the CrI Cases & Complaint cases belong Khanpur & GRP Laksar 2. All the Cases related SC/ST Act, MV Act, Excise Act, Arms Act, 138 NI Act, cases related Khanpur & GRP Laksar Jurisdiction 3. Original Suit valuation-above 100000 S.C.C. Cases- 5000/- to 25000/- Cases related to Rent control Act & ESI	